

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 136/MP/2023

- Subject** : Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No. 1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor.
- Date of Hearing** : 18.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Ayana Renewable Power One Private Limited (ARPOL)
- Respondent** : Solar Energy Corporation of India (SECI) and Anr.
- Parties present** : Shri Aniket Prasoon, Advocate, ARPOL
Shri Aman Sheikh, Advocate, ARPOL
Shri Rishabh Bhardwaj, Advocate, ARPOL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition has been filed under Section 79(1)(b) and (k) of the Electricity Act, 2003, read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 signed between ARPOL and SECI, seeking relief on account of Change in Law events, namely, an increase in the CGST and SGST, and the grant of consequential reliefs therefor.

2. After hearing the learned counsel for the Petitioner, the Commission directed as follows:

- i) Admit the petition;
- ii) Issue notice to the parties;
- iii) Serve a copy of the petition on the Respondents by 13.9.2023;



iv) Respondents to file their reply by 29.9.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 13.10.2023.

3. The Commission further directed the parties to strictly comply with the above directions within the specified timeline and observed that no extension of time would be granted.

4. The petition shall be listed for further hearing on 25.10.2023.

By order of the Commission

sd/-
(Kamal Kishor)
Asstt. Chief (Law)

